

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 2**  
**(IB)-407(PB)/2022**

**IN THE MATTER OF:**

Vistra ITCL (India) Limited  
Vs.  
Avantha Holdings Limited

.... Petitioner/Applicant  
.... Respondent

**Order u/S. 7 of the Insolvency & Bankruptcy Code, 2016**

**Order delivered on 07.05.2024**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH K. SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Petitioner : Adv. Sidhartha Barua, Adv. Praful Jindal  
For the Applicant : Sr. Adv. Mr. P. Nagesh, Adv. Shivam Sinha, Adv.  
Akshay Sharma, Adv. Priya Goyal in IA-633/2023 &  
IA-3830/2023  
For the Respondent : Sr. Adv. Mr. Abhinav Vashist, Adv. Kanishk Khetan,  
Adv. Amrita Bakshi, Adv. Akshita Sachdeva

**ORDER**

In compliance of our earlier order dated 10.04.2024, an additional affidavit has been filed by the Financial Creditor/Petitioner.

Mr. Abhinav Vashist, Ld. Sr. Counsel for the Respondent seeks time to go through the same and make submissions, if any, in the matter. He is allowed to do so.

At request and by consent of all parties, list the matter **on 10.07.2024.**

**IA-633/2023 & IA-3830/2023**

List these IAs **on 10.07.2024.**

**Sd/-**  
**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

**Sd/-**  
**(AVINASH K. SRIVASTAVA)**  
**MEMBER (TECHNICAL)**